[21 MAR., 2012]

1	2	3	4	5
18.	Mizoram	19.55	13.30	10.94
19.	Nagaland	33.77	29.93	29.40
20.	Orissa	54.24	25.96	14.33
21.	Punjab	26.08	27.33	32.03
22.	Rajasthan	47.88	52.01	32.37
23.	Sikkim	2.17	4.94	5.01
24.	Tamil Nadu	92.52	57.97	42.73
25.	Tripura	23.08	21.85	15.95
26.	Uttar Pradesh	77.61	105.14	49.85
27.	Uttarakhand	6.35	5.60	5.75
28.	West Bengal	43.73	48.10	46.52
	Total	1224.63	1055.45	757.81

## Amending section 171 (B) of IPC

## 851. SHRI GOVINDRAO ADIK :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Election Commission has asked the Ministry to amend the law to make bribing of voters, in cash or kind, a cognizable offence;

(b) if so, the details thereof; and

(c) by when the Ministry would amend IPC Section 171 (B) and make it a cognizable offence so that enforcing agencies would have arresting power?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) Yes, Sir. The Election Commission of India has suggested for amendment in the First Schedule to the Code of Criminal Procedure, 1973 to make the offence of bribery under section 171B/171E of IPC a cognizable offence.

(c) As the Criminal Law and Criminal Procedure are in the List III of the Seventh Schedule to the Constitution of India and are administered by the State Governments, the comments/views of the State Governments/UT Administrations have been sought on the proposal. No time frame can be fixed in this regard.